

**BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL,  
PRINCIPAL BENCH, NEW DELHI**

E.A. No. 32/2025

In

Original Application No. 31/2025

**In the matter of:**

Sh. Rishi Jindal

.....Applicant

Versus

Delhi Pollution Control Committee & Ors.

.....Respondent(s)

**NDOH:- 04.12.2025**

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Filed by:

New Delhi:

Dated: 3<sup>rd</sup>.12.2025

Delhi Pollution Control Committee

**BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL,  
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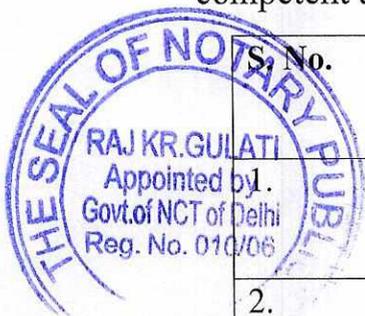
.....Respondent(s)

**ACTION TAKEN REPORT ON BEHALF OF DELHI POLLUTION  
CONTROL COMMITTEE IN COMPLIANCE TO THE ORDER DATED  
05.05.2025.**

I, Amit Chaudhary, Sr. Environmental Engineer, Delhi Pollution Control Committee, 3<sup>rd</sup> Floor, Block-A, IT Park, Shastri Park, Delhi- 110053, do hereby solemnly affirm and state as under:

1. That, I am working as Sr. Environmental Engineer, Delhi Pollution Control Committee and am conversant with the facts of the present case on the basis of record maintained by Delhi Pollution Control Committee in its ordinary course.
2. That this Hon'ble Tribunal took up the above referred matter on the basis of the original application filed by Sh. Rishi Jindal 31.12.2024 raising the grievance that, the following properties/property owners are illegally extracting groundwater from the borewell without obtaining any permission from the competent authority:-

S. No.	Address of the premises	District as per Revenue Deptt.
1.	H-17/231,232, Sector-7, Rohini, Delhi 110085.	North West
2.	7356, Prem Nagar, Shakti Nagar,	Central



	Delhi110007	
3.	7360-C, Prem Nagar, Shakti Nagar, Delhi-110007.	Central
4.	7309/4, Prem Nagar, Shakti Nagar, Delhi110007.	Central
5.	171 & 7369, Prem Nagar, Shakti Nagar, Delhi-110007.	Central
6.	22/8, 22/10, Shakti Nagar, Delhi110007	Central
7.	7371 (7371/1-7371/7), Prem Nagar, Shakti Nagar, Delhi-10007	Central

3. That, Hon'ble National Green Tribunal was pleased to direct SDM to take appropriate action in accordance with law, as expeditiously as possible preferably within four weeks.
4. That, the applicant has filed an Execution Application pursuant to the order dated 28.01.2025 passed in Original Application No. 31/2025 by this Hon'ble Tribunal. The Execution Application was taken up by the Hon'ble National Green Tribunal on 05.05.2025, and the Tribunal was pleased to issue notice to the DPCC, DM (Central), and DM (North-West).
5. That, subsequent to the order dated 28.01.2025, DPCC issued letter to SDM (Saraswati Vihar) to take necessary action at their end in order to ensure effective compliance of the NGT order with regards to unit at S. No. 1 i.e. H-17/231,232, Sector-7, Rohini, Delhi110085. Copy of the letter dated 24.02.2025 is enclosed herewith as ANNEXURE-1. Also, issued reminder letter on 10.03.2025, copy of reminder letter is annexed herewith as ANNEXURE-2.
6. That, in reference to the letter dated 10.03.2025, a letter dated 19.03.2025 was received from SDM (Saraswati Vihar) in which it was mentioned that a borewell has been sealed at the premises H-17, 231, 232, Sector-7, Rohini, Delhi-85. But, the necessary details i.e. whether sealed borewell was used for domestic/commercial/industrial purpose, size of the boreweel, capacity of the motor were not provided to DPCC. Copy of the letter dated 19.03.2025 is enclosed herewith as ANNEXURE-3. In this regard, DPCC issued letter dated



21.05.2025 to DM (North West) for clarification with regards to usage (Domestic/commercial/industrial) and also provide details of the borewell (as per methodology devised by CPCB. Copy of the letter dated 21.05.2025 is enclosed herewith as ANNEXURE-4.

7. That, DPCC issued a letter on 13.03.2025 to SDM (Kotwali) to take necessary action at their end in order to ensure effective compliance of the NGT order with regards to the unit at S. No. 2-7. Copy of the letter dated 13.03.2025 is enclosed herewith as ANNEXURE-5. Also, issued reminder-I on 24.06.2025 is annexed herewith as ANNEXURE-6.
8. That, in reference to the letters dated 24.02.2025 and 10.03.2025, a letter dated 27.05.2025 was received from the SDM (Saraswati Vihar), wherein it was mentioned that a borewell had already been sealed on 08.01.2025 at the premises H-17, 231, 232, Sector-7, Rohini, Delhi-85, which was being used for domestic/commercial/industrial purposes. Copy of the letter dated 27.05.2025 is enclosed herewith as ANNEXURE-7.
9. That, in reference to the reminder letter dated 24.06.2025 (sent by DPCC to SDM, Kotwali), a letter dated 02.07.2025 was received from SDM (Kotwali) which it was mentioned that as the area does not fall under the jurisdiction of this officer thereby forwarded the letter to SDM (Civil Lines). Copy of the letter dated 02.07.2025 is enclosed herewith as ANNEXURE-8.
10. That, DPCC issued reminder letter on 13.11.2025 to SDM (Civil Lines) to take necessary action at their end in order to ensure effective compliance of the NGT order. Also, provide the details/parameters of the borewell (i.e. diameter of pipe, Capacity of Pump in hp, Head of pump, Number of hours pump operated in a day and Number of days pump operated) required to calculate the Environmental Compensation to be imposed on the violators as per the "Report of the CPCB In-house Committee on Methodology for Assessing Environmental Compensation (EC) and Action Plan to Utilize the Fund" -2019. In case, the details are not known, the purpose/activity for which illegal extraction of ground water has been done may be apprised to impose an Interim EC. Copy of the letter dated 13.11.2025 is enclosed herewith as ANNEXURE-



11. That, once again DPCC issued reminder letter dated 28.11.2025 to DM(North West) to provide the purpose of usage (Domestic/commercial/industrial) also provide details of the borewell (as per methodology devised by CPCB. Copy of the letter dated 28.11.2025 is enclosed herewith as ANNEXURE-10.
12. It is therefore requested to this Hon'ble Tribunal that the present action taken report may kindly be taken on record.

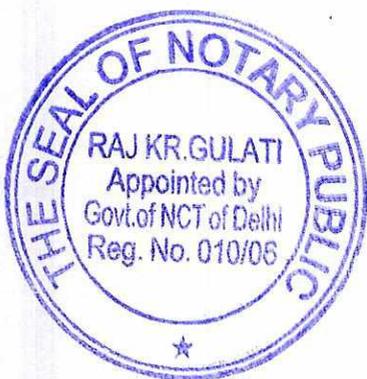
  
**DEPONENT**

#### VERIFICATION

I, the above-named deponent, declare the contents of the present affidavit are true and correct to the best of my knowledge based upon the documents and records available in the office and nothing material has been concealed therefrom.

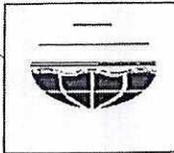
Verified at New Delhi on this  day of December, 2025.

  
**DEPONENT**



  
**ATTESTED**  
NOTARY PUBLIC  
GOVT. OF NCT OF DELH.





**DELHI POLLUTION CONTROL COMMITTEE**  
DEPARTMENT OF ENVIRONMENT, (GOVT. OF NCT OF  
DELHI)  
5<sup>th</sup> FLOOR, ISBT BUILDING, KASHMERE GATE, DELHI-6  
visit us at : <http://dpcc.delhigovt.nic.in>

By Speed Post



F. No. DPCC/(10)(10)(126)/Leg-24 / 3616-17

Dated: 24/02/2025

To,

The Sub Divisional Magistrate (Saraswati Vihar),  
Old Middle School Building,  
Lawrence Road, Rampura,  
Delhi- 110035

**Sub.: Regarding O.A. No. 31/2025 titled as "Sh. Rishi Jindal versus DPCC & Ors."**

Sir,

This has reference to order dated 28.01.2025(copy enclosed) by Hon'ble NGT regarding O.A. No. 31/2025 titled as "Sh. Rishi Jindal versus DPCC & Ors." In which following direction were passed:

".....3. If the requisite action at the end of the concerned SDM is pending then the SDM is required to look into the issue and do the needful without any unnecessary delay. Thus, we permit the Applicant to file a detailed representation disclosing the various complaints made by him and also the details of the communication sent by the DJB to the SDM after finding the borewells to be illegal. On receipt of such a representation, the SDM will take appropriate action in accordance with law, as expeditiously as possible preferably within four weeks.

4. The OA is accordingly disposed of."

In view of the above, you are kindly requested to take necessary action in order to ensure effective compliance of the said NGT order and send a copy of Action taken Report to DPCC.

Encl: As above

*Satender Jindal*  
**SATENDER JINDAL**  
Sr. ENV. Engineer  
Delhi Pollution Control Committee  
Govt. of NCT of Delhi  
5th Floor, Kashmere Gate, Delhi-110006  
Mob. 9717593519

Copy to:-

1. Master File, CMC-III

*P&S*  
**AEE, CFC-III**

etc

Annexure-2

By Speed Post

	<p align="center"><b>DELHI POLLUTION CONTROL COMMITTEE</b> DEPARTMENT OF ENVIRONMENT, (GOVT. OF NCT OF DELHI) 5<sup>th</sup> FLOOR, ISBT BUILDING, KASHMERE GATE, DELHI-6 visit us at : <a href="http://dpcc.delhigovt.nic.in">http://dpcc.delhigovt.nic.in</a></p>	
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F. No. DPCC/(10)(10)(126)/Leg-24/3651-53

Dated: 10-3-2025

**REMINDER-I**

To,

**The Sub Divisional Magistrate (Saraswati Vihar)  
Old Middle School Building,  
Lawrence Road, Rampura,  
Delhi-110035**

Sir,

This is in reference to the letter dated 24.02.2025 (copy enclosed) regarding NGT matter in O.A. No. 31/2025 titled as "Sh. Rishi Jindal vs DPCC & Ors" wherein you were kindly requested to take necessary action in order to ensure effective compliance of the said NGT order and send a copy of Action taken Report to DPCC but no response has been received from your side.

Now, you are once again requested to take necessary action in order to ensure effective compliance of the said NGT order and send a copy of Action taken Report to DPCC.

Yours faithfully,

Encl: As above



SEE, CFC-III

Copy to:

1. District Magistrate, North West, Main Chowk, Khanjawala Delhi, 110081 with the request to direct the concerned officer to take necessary action immediately.
2. Master File



AEE, CFC-III



## OFFICE OF THE SUB-DIVISIONAL MAGISTRATE (SARASWATI VIHAR)

GNCTD, OLD MIDDLE SCHOOL BUILDING COMPLEX,

ROOM NO.1, RAMPURA, DISTT: NORTH-WEST, DELHI-110035.

⑦

F.No.SDM/SV/NW/MISC./2025/218)

DT:- 19/03/2025

To,

The Senior Environment Engineer,  
Delhi Pollution Control Committee,  
Govt. of NCT of Delhi,  
5<sup>th</sup> Floor, Kashmere Gate,  
Delhi-110006.

Sub:- Regarding reply reminder-I.

Ref:- F.No.DPCC/(10)(10)(126)/Leg-24/36E1-53 dt:10/03/2025

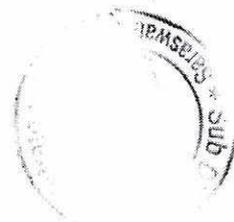
Please find enclosed herewith the letter received in SDM (SV) Branch Vide Diary no.951 dated 05/03/2025 on the subject cited above. In this regard, during field inspection on 08/01/2025 by the undersigned it was found that a borewell/tube well/ Submersible for domestic/ commercial/ industrial use was under at the premises H-17, 231,232, Sector-7, Rohini, Delhi-85. The said property borewell sealed vide sealed order letter no.F.No.SDM/SV/NGT/2024/1972 dated 08/01/2025.(Copy enclosed)

SDM SARASWATI VIHAR  
DISTRICT NORTH WEST, DELHI

Copy to for information:-

1. PS to DM North West, Kanjhawala, Delhi-110081

Delhi Pollution Control Committee
Diary No. 160008
01 APR 2025
Sign. of Receiving Officer



sn Prashant (JEE)

MG-III/534  
08/4/25

ACE (KMC-3)  
No. 03/04/25  
P/S  
03/04

Speed post

	<p style="text-align: center;"><b>DELHI POLLUTION CONTROL COMMITTEE</b>  <b>DEPARTMENT OF ENVIRONMENT, GOVT. OF NCT OF</b>  <b>DELHI</b>  <b>3<sup>rd</sup> FLOOR, DMRC BUILDING, SHASTRI PARK, DELHI-110053</b>  visit us at : <a href="http://dpcc.delhigovt.nic.in">http://dpcc.delhigovt.nic.in</a></p>	
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F. No.DPCC-L015/1/2025-CMC3-DPCC/ 4217-19

Dated: 21-5-2025

To,

**District Magistrate (North West)**  
**Office of District Magistrate (North West),**  
**DM Office Complex, Kanjhawala,**  
**Delhi-110081**

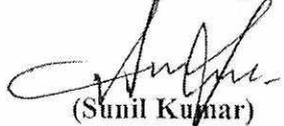
Sir,

This is in reference to the letter dated 19.03.2025(copy enclosed), regarding NGT matter in OA No. 31/2025 titled "Rishi Jindal vs DPCC & Ors." in which it is mentioned that a borewell has been sealed at the premises H-17, 231,232, Sector-7, Rohini, Delhi-85 and sealing order was also enclosed but in sealing order it is not mentioned whether sealed borewell was used for domestic/commercial/industrial purpose.

Now, you are once again requested to direct the concerned officer to take necessary action and provide the present status of the said borewell with its purpose of usage(Domestic/Industrial/Commercial) and forward the details of the borewell (as per the methodology devised by CPCB in its report dated 26.06.2019) for further necessary action within 07 days to DPCC.

Encl: As above

Yours faithfully,



(Sunil Kumar)

Incharge, CFC-III,  
[sunilkumar.dpcc@delhi.gov.in](mailto:sunilkumar.dpcc@delhi.gov.in)



Copy to:

1. Divisional Commissioner, 5, Sham Nath Marg, Prema Kunj, Civil Lines, New Delhi, Delhi, 110054 with the request to direct the concerned officer to take necessary action immediately.
2. Master File

By Speed Post



DELHI POLLUTION CONTROL COMMITTEE  
DEPARTMENT OF ENVIRONMENT, (GOVT. OF NCT OF DELHI)  
5TH FLOOR, ISBT BUILDING, KASHMERE GATE, DELHI-06  
visit us at : <http://dpcc.delhigovt.nic.in>



F. No. DPCC/CMC-VII/(10)(10)(126)/Leg-24/ 5558-59

Dated: 13-3-2025

To,

The Sub-Divisional Magistrate (Kotwali),  
14, Darya Ganj, New Delhi- 110002

Sub.: Regarding O.A. No. 31/2025 titled as "Sh. Rishi Jindal Vs DPCC &amp; Ors.".

Sir,

This has reference to the order dated 28.01.2025 (copy enclosed) passed by the Hon'ble NGT in O.A. No. 31/2025 titled as "Sh. Rishi Jindal Vs DPCC & Ors. wherein following directions were passed:

"...3. If the requisite action at the end of the concerned SDM is pending then the SDM is required to look into the issue and do the needful without any unnecessary delay. Thus, we permit the Applicant to file a detailed representation disclosing the various complaints made by him and also the details of the communication sent by the DJB to the SDM after finding the borewells to be illegal. On receipt of such a representation, the SDM will take appropriate action in accordance with law, as expeditiously as possible preferably within four weeks.

4. The OA is accordingly disposed of..."

In view of the above, you are requested to take necessary action in order to ensure effective compliance of the said NGT order and send a copy of Action Taken Report to DPCC.

Encl.: As above.

Yours sincerely,

Asst. Env. Engineer,  
CMC-VII

Copy to:-

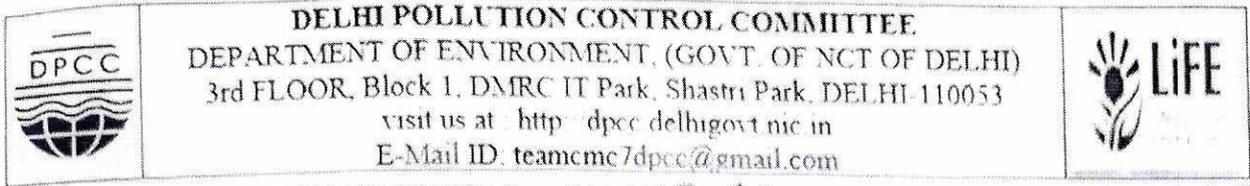
1. Master File, CMC-VII

2

82

Annexure-6

Reminder  
By Speed Post (10)  
Most Urgent/ NGT Matter



E. No. DPCC/CMC-VII/(10)(10)(126)/L.cg-24/6117-20

Dated: 24-6-25

REMINDER

To,

The Sub-Divisional Magistrate (Kotwali),  
14, Darya Ganj, New Delhi- 110002

Sub.: Reminder regarding compliance of the orders of Hon'ble NGT dated 28.01.2025 in  
OA No. 31/2025.

Sir,

This is in reference to the previous letter dated 13.03.2025 (copy enclosed) issued to you regarding compliance of the Hon'ble NGT order dated 28.01.2025 (copy enclosed) in O.A. No. 31/2025 titled as "Sh. Rishi Jindal Vs DPCC & Ors., wherein you were requested to take necessary action in order to ensure effective compliance of the said NGT order and send a copy of Action taken Report to DPCC, but no response has been received from your side in this office till date. The applicant has filed an EA No. 32/2025 in OA No. 31/2025 before Hon'ble NGT which is listed before Hon'ble NGT on 10.09.2025.

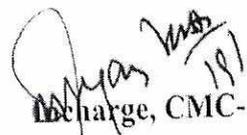
You are hereby once again requested to take necessary action to ensure effective compliance of the orders of Hon'ble NGT dated 28.01.2025 and send a copy of Action taken Report to DPCC at the earliest.

This may be considered as most urgent being the Hon'ble NGT and time-bound matter.

This issue with the approval of the Competent Authority, Delhi Pollution Control Committee.

Encls.: As above.

Yours sincerely,

  
Incharge, CMC-VII

Copy to:-

1. The Divisional Magistrate (Central), 14, Darya Ganj, New Delhi- 110002 – with request to direct concerned officer to take necessary action immediately.
2. The Sub-Divisional Magistrate (Civil Lines), Office of SDM Civil Lines, NDPL Office Building, Near Panchayat Bhawan, Burari, Delhi-110084
3. Master File, CMC-VII

Annexure-7

11



**OFFICE OF THE SUB-DIVISIONAL MAGISTRATE (SARASWATI VIHAR)  
GOVT. OF NCT OF DELHI, OLD MIDDLE SCHOOL BUILDING COMPLEX,  
ROOM NO. 1, RAMPURA, DELHI - 110035.**

F.NO. SDM/SV/NGT OA 31/2025/2025/ 3416

Dated: 28/5/2025

To,

✓ The Sr. Env. Engineer,  
Delhi Pollution Control Committee,  
Department of Environment,  
Govt. of NCT of Delhi,  
5<sup>th</sup> Floor, ISBT Building,  
Kashmere Gate, Delhi-110006

1078/CMC-12  
4-6-ES

**Subject: Action Taken Report in respect Order dated 28.01.2025 passed by the Hon'ble NGT in O.A. No. 31/2025 "Rishi Jindal Versus Delhi Pollution Control Committee".**

Please refer to your office letters F. No.DPCC/(10)(10)(126)/Leg-24/3616-17 dated 24.02.2025 and F. No.DPCC/(10)(10)(126)/Leg-24/3651-53 dated 10.03.2025 respectively, vide which Action Taken Report has been desired in the above cited matter.

In this regard, it is submitted that the borewell located at at H-17/231, 232, Sector-7, Rohini, Delhi-110085, has been sealed by the Executive Magistrate, Saraswati Vihar, vide Sealing Order No. SDM/SV/NGT/2024/1972 dated 08.01.2025 (copy enclosed). The Hon'ble NGT passed the Order on 28.01.2025, whereas, the said borewell had already been sealed on 08.01.2025.

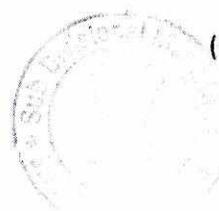
In compliance Hob'ble NGT Order dated 28.01.2025, the Action Taken Report in the above cited matter is submitted herewith for information and further necessary action at your end.

MMX  
4/6  
10 CMC-3

F.NO. SDM/SV/NGT OA 31/2025/2025/

**Encls:** As above

Copy to:-



(HIMANSHU YADAV DANICS)  
SDM (SARASWATI VIHAR)  
Dated:

- 1. The PS to District Magistrate (North West), Kanjhawala, Delhi-110081, with reference to DPCC letter dated 10.03.2025. for kind information please.

RTP/D/636  
02/06/25

(HIMANSHU YADAV DANICS)  
SDM (SARASWATI VIHAR)

Delhi Pollution Control Committee  
Dairy No. 163322  
30 MAY 2025  
S.P.D.  
Sign. of Receiving Officer

Sign. of Receiving Officer  
30 MAY 2025  
Delhi Pollution Control Committee

5/15/25  
20/05/25  
Rishi Jindal (JSE)

KEE  
02/06/25



**OFFICE OF THE SUB-DIVISIONAL MAGISTRATE (SARASWATI VIHAR)  
GOVT. OF NCT OF DELHI,  
OLD MIDDLE SCHOOL BUILDING COMPLEX, ROOM NO. 1, RAMPURA,  
DELHI - 110035**

F.No. SDM/SV/NGT/2024/1972

Dated:- 8/1/25

**SEALING ORDER**

During field inspection on 8/1/25 by the undersigned it was found that a bore-well/tube well/ submersible for domestic/commercial/industrial use was under process of installation/construction at the premises H-17 231/232 Sec-7 Rohini.

- The owner/occupier of the premises was asked to show the permission of the Competent Authority for installation/construction of the bore-well/tube well/ submersible, however, he failed to do so.
- The construction/installation of the above said bore-well /tube-well/ submersible without prior permission of the Competent Authority is violation of the directions of the Hon'ble Lt. Governor of Delhi issued vide Order No.F8(348)/EA/Env/09/1443-14451 dated 30-31.03.2009 U/s 5/15 of the Environment Protection Act, 1986.
- In the view of above, therefore the bore-well/tube-well/submersible at the above said premises of Sh./Smt./M/s Dhan Singh (9990641999) is hereby sealed with immediate effect.

Further penal action under the provision of Under Section 5/15 of the Environment Protection Act, 1986 may also be initiated against the violator.



EXECUTIVE MAGISTRATE  
(SARASWATI VIHAR)

Dated:- 8/1/25

F.No. SDM/SV/NGT/2024/1972

**Copy to:-**

- Owner of Property Dhan Singh
- PS to DM, District North West, Kanjhawala Delhi-110081
- Sr. Environmental Engineer, DPCC, 5<sup>th</sup> Floor, ISBT Building Kashmiri Gate, Delhi-110006 for information and necessary action as per law.
- The member (Water), Delhi Jal Board, Varunalaya Ph-II, Jhandewalan, Delhi-110055 for information and necessary action as per law.



**GOVERNMENT OF NCT OF DELHI  
OFFICE OF THE SUB DIVISIONAL MAGISTRATE (KOTWALI)  
14, DARYA GANJ, NEW DELHI**

No. F. SDM/KOT/2025/1739

Dated: 02/07/25

To,

The SDM (Civil Lines)  
NDPL Office Barat Ghar  
Burari,

**Sub:- Forwarding of Order of Hon'ble NGT dated 28/01/2025 in OA No.31/2025.**

Please find enclosed herewith a Order of Hon'ble NGT dated 28/01/2025 in OA No.31/2025 vide No. DPCC/CMC-Vii/10/10/126/Leg/24/6117-20 dated 24/06/2025, received from DPCC, 3<sup>rd</sup> Floor Blk-1, DMRC IT Park Shastri Park, Delhi has been received in this office vide No. 12888, dated 30/06/2025. As the area does not fall within the jurisdiction of this office.

It is therefore requested that kindly to take necessary action into the matter at your end

Encl. As above

1068/CMC-7  
17-7-25



(ALOK KUMAR)  
S.D.M. (KOTWALI)

Copy for information :-

- Incharge, CMC-VII, DPCC, 3<sup>rd</sup> Floor, Block 1, DMRC IT Park, Shastri Park, Delhi - 110053.

18/7  
M. Anand (Jr)  
Anand (Jr)

**MOST URGENT**  
**NGT MATTER**  
**By Speed Post/ By Email**

	<p align="center"><b>DELHI POLLUTION CONTROL COMMITTEE</b>  <b>DEPARTMENT OF ENVIRONMENT (GOVT. OF NCT OF DELHI)</b>          3rd Floor, Block-1, DMRC IT Park, Shastri Park, Delhi-110053          Visit us at: <a href="https://dpcc.delhigovt.nic.in">https://dpcc.delhigovt.nic.in</a>          Email id: <a href="mailto:teamcmc7dpcc@gmail.com">teamcmc7dpcc@gmail.com</a></p>	
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F. No. DPCC/CMC-VII/ (10)(10)(126)/leg-24/ 7001-03

Dated: 13.11.2025

**REMINDER-II**

To,

The Sub-Divisional Magistrate (Civil Lines),  
 Office of SDM Civil Lines, NDPL Office Building  
 Near Panchayat Bhawan, Burari, Delhi-110084

**Sub.: Reminder regarding compliance of the orders of Hon'ble NGT dated 28.01.2025 in OA No. 31/2025.**

Sir,

This has reference to the even letter dated 13.03.2025 & 24.06.2025 (copy enclosed) sent to you regarding compliance of the Hon'ble NGT order dated 28.01.2025 in O.A. No. 31/2025 titled as "Sh. Rishi Jindal Vs DPCC & Ors., wherein you were requested to take necessary action in order to ensure effective compliance of the said NGT order and to send a copy of Action taken Report to this office. However, no reply has been received from your side till date.

In this regard, the applicant has filed an Execution Application No. 32/2025 in OA No. 31/2025 before Hon'ble NGT which will be listed on 04.12.2025.

In order to comply with the aforesaid Hon'ble NGT order, you are hereby once again requested to take necessary action to ensure effective compliance of the orders of Hon'ble NGT dated 28.01.2025 and send a copy of Action taken Report to DPCC without any further delay.

In addition to this, also provide the details/parameters of the borewell (i.e. diameter of pipe, Capacity of Pump in hp, Head of pump, Number of hours pump operated in a day and Number of days pump operated) required to calculate the Environmental Compensation to be imposed on the violators as per the "Report of the CPCB In-house Committee on Methodology for Assessing Environmental Compensation (EC) and Action Plan to Utilize the Fund" -2019. In case, the details are not known, the purpose/activity for which illegal extraction of ground water has been done may be apprised to impose an Interim EC.

This may be considered as **Most Urgent**.

Ajeeta Dayal  
 Agrawal  
 (Ajeeta Dayal Agrawal)  
 Addl. Director (CMC-VII)

Digitally signed by Ajeeta Dayal Agrawal  
 Date: 2025.11.13 16:19:30 +05'30'

**Copy to:**

1. The Divisional Magistrate (Central), 14, Daryaganj, New Delhi- 110002
2. Master File, CMC-VII.

	<b>DELHI POLLUTION CONTROL COMMITTEE</b> DEPARTMENT OF ENVIRONMENT, (GOVT. OF NCT OF DELHI) 3 <sup>rd</sup> FLOOR, DMRC BUILDING, SHASTRI PARK, DELHI-53 visit us at : <a href="http://dpcc.delhigovt.nic.in">http://dpcc.delhigovt.nic.in</a>	<b>By Speed Post</b> 
	F. No:- DPCC-L015/1/2025-CMC3-DPCC/6975-77	Dated: 28/11/2025

**REMINDER-2**

To,

District Magistrate (North West)  
Office of District Magistrate (North West),  
DM Office Complex, Kanjhawala,  
Delhi-110081

Ref:- DPCC-L015/1/2025-CMC3-DPCC/4217-19 dated 21.05.2025

Mam,

This is in reference to the above referenced letter(copy enclosed), regarding **NGT matter in OA No. 31/2025 titled "Rishi Jindal vs DPCC & Ors."** in which it is mentioned that a borewell has been sealed at the premises H-17, 231,232, Sector-7, Rohini, Delhi-85 and **sealing order was also enclosed but in sealing order it is not mentioned whether sealed borewell was used for domestic/commercial/industrial purpose.**

Now, you are once again requested to direct the concerned officer to take necessary action and provide the **purpose of usage(Domestic/Industrial/Commercial)** and forward the details of the borewell (as per the methodology devised by CPCB in its report dated 26.06.2019) for further necessary action within 03 days to DPCC.

**NDOH: 04.12.2025**

Yours faithfully,

Encl: As above

  
(Amit Chaudhary)  
Incharge, CFC-III  
[cmc3-del@delhi.gov.in](mailto:cmc3-del@delhi.gov.in)

Copy to:

1. Divisional Commissioner, 5, Sham Nath Marg, Prema Kunj, Civil Lines, New Delhi, Delhi, 110054 with the request to direct the concerned officer to take necessary action immediately.
2. Master File